

service book, ACR dossiers, Last Pay Certificate and vigilance clearance.

2. The Registry raised an objection as to the maintainability of the OA, on the ground that the applicant submitted representation to the respondents, only on 27.11.2019 and he has to wait for a period of six months, as provided for under Section 21 of the Administrative Tribunals Act, 1985.

3. We are of the view that the objection raised by the Registry is tenable. This is not a case where any immediate urgent relief is needed. The one claimed in the OA, needs a detailed consideration and the applicant has to wait till the expiry of six months from the date of representation.

4. We, therefore, sustain the office objection and direct the office to return the OA, to be presented at the appropriate time.

(Pradeep Kumar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/ns/

